

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-167(ND)2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2018**

**NAME OF THE COMPANY: M/s. Simplex Infrastructures Ltd. V/s. M/s.
Agrante Infra Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present for the Petitioner: Mr. Harkesh Tara (RP)

Present for the Respondent: Mr. A.K. Pandey, Advocate

ORDER

CA 354/2018 has been filed praying for terminating the CIR proceedings as per the decision resolution taken by the COC. The report of the RP is on record stating that pursuant to the claim being invited, none had been received. In view of the same, the Applicant/Operational Creditor being the sole claimant formed the COC. Apart from the claim of the Operational Creditor, the RP was also intimated about the income tax dues as well as some payment to be made to 1 employee. It is now submitted that the Corporate Debtor has duly liquidated the debt towards all three entities and in view of the same, the COC has now taken the decision to terminate the CIR proceedings. Affidavit of the only member of the COC namely, Mr. K. L. Baid duly authorised representative on behalf of the

(Sapna)

1

Simplex Infrastructure Ltd. passing the resolution that CIR proceedings should be terminated is in record. The claim of the employee, Mr. Surinder Yadav having being settled is also on record vide his letter dated 22nd January, 2018 praying for withdrawal of the claim, as dues have been settled.

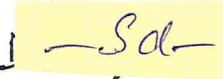
The entire dues towards the income tax i.e Rs. 35,46,000/- has also been paid as evidenced through the challans on record. The affidavit of the RP confirms that the aforesaid proceedings are correct.

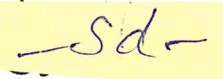
As Resolution towards all claims has been successfully settled, the CIR proceedings are terminated.

The petition stands disposed off. The Moratorium imposed under Section 14 of the Code is hereby lifted. The expenses of the RP have been met by the Corporate Debtor.

CA 354/2018 stands disposed off.

Main CP be consigned to the record room.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)